CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Ashok Basu, Chairman
- 2. Shri G.S. Rajamani, Member
- 3. Shri K.N. Sinha, Member

IA No.107/2001 In Petition No. 3/2000

In the matter of

Approval of generation tariff of Rangit Hydroelectric Project of NHPC

And in the matter of

National Hydroelectric Power Corporation ... Petitioner Vs

West Bengal State Electricity Board, Calcutta

- 1. Bihar State Electricity Board, Patna
- 2. Damodar Valley Corporation, Calcutta
- 3. Grid Corporation of Orissa Ltd., Bhubaneswar

5. Deptt. of Power, Govt. of Sikkim, Gangtok

....Respondents

ORDER

The petitioner has filed IA No.107/2001 on 27.11.2001 praying for amendment of the main petition, on the aspect of the completion cost of the project. It is stated that the project has been completed at a cost of Rs.492.26 crores, for which approval of the competent authority, namely, CCEA is being obtained. The petitioner has also sought to place on record the reasons for cost escalation. We direct that notice for hearing of IA No.107/2001 be issued to respondents returnable on ...4.2003

2. The petitioner has already supplied copy of the IA No.107/2001 to the respondents. The respondents may file their reply to the application latest by 15.3.2003, with advance copy to the petitioner.

3. The petitioner is being also directed to furnish the details of completion cost, etc, of the project in the performa annexed as Annexure I to this order. The petitioner is further directed to file the details of loan, etc, as per the performa at Annexure II of this order by 15.3.2003, duly supported by affidavit with advance copy to the respondents, along with following details:

(a) Capital cost with asset-wise break up on the following dates:

- (i) 31.3.1999
- (ii) 15.2.2000 (Date of Commercial Operation of Unitl, II and III)
- (iii) 31.3.2000
- (iv) 31.3.2001

(b) Additional capital expenditure (with asset-wise break up as above) incurred from the date of commercial operation for the years 1999-2000 and 2000-2001, as also the justification for the same.

(c) Detailed calculations of actual IDC as on the date of commercial operation

(d) Supporting documents in case of I series Bonds.

4. List the petition on 10.4.2003 along with Petition No.63/2001 for further directions.

Sd/- Sd/-(K.N. SINHA) (G.S. RAJAMANI) MEMBER MEMBER Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 5th February, 2003

ANNEXURE II

Statement Giving Allocation details of various loans Name of the Company Name of the Power Station

					(Amour	nt in Crs.)
Particulars	Package1	Package2	Package3	Package4		
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Source of Loan ¹						
Currency ²						
Amount of Loan sanctioned						
Amount of Loan drawn upto DOCO 10 & 11						
Interest Type ³						
Fixed Interest Rate						1
Base Rate, if Floating Interest ⁴						1
Margin, if Floating Interest ⁵	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	
Are there any Caps/Floor ⁶						
If above is yes, specify caps/floor						
Moratorium Period ⁷						-
Moratorium effective from						
Repayment Period ⁸						-
Repayment Frequency ⁹						
Repayment Instalment ¹¹						
Exchange Rate at DOCO						
Exchange Rate as on 31.03.2001						-
	Distribution projects	of loan pack	ious			
Name of the Projects						Total
Project 1						
Project 2						
Project 3 and so on						
Tota	I				1	

1. Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC, etc.

2. Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.

3. Interest type means whether the interest is fixed or floating.

4. Base rate means the base as plr, libor, etc. over which the margin is to be added.

Applicable base rate on different dates may also be enclosed.

5. Margin means the points over and above the floating rate.

6. At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits

7. Moratorium period refers to the period during which loan servicing liability is not required.
8. Repayment period means the repayment of loan such as 7 years, 10 years, 25 years, etc.

9. Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.

10. Where there is more than one drawal/repayment for a loan, the date and amount of each drawal/repayment and its allocation may also be given separately,

11. In case of Foreign Loan date of each drawal & repayment along with exchange rate at that date may be given.

NOTE: Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details in the Form for the original loan is to be given separately in the same Form.

ANNEXURE I

RANGIT HYDRO ELECTRIC PROJECT (3X20 MW)-NHPC

(Rs. in Lacs)

Head of works	Cost Approved by CEA	Completion Cost	Variation		Reasons for variation			
	(Oct, 88)		Inadequate Provision	Price rise	Change in Design	Other Reasons	Total	
DIRECT CHARGES								
- Works								
A-Preliminary								
B-Land								
C-Civil Works								
i) Dam								
ii) Diversion tunnel								
iii) Others								
J- Power Plant								
Civil Works								
i) PH works								
ii) HRT								
iii) Others								
K- Building								
M-Plantation								
O-Misc								
P-Maintenance								
Q-Spl T&P								
R -Communication								
S-Electrical works								

								-	
i) Generating plant									
ii) Switchgear									
iii) Others									
X-Env. & Ecology									
Y-Losses on stock									
Establishment									
charges									
Ordinary Tools &									
Plants									
Receipt &									
Recoveries									
Total(Direct									
charges)									
NDIRECT									
CHARGES									
i) Abatement of									
land									
ii) Audit & Account									
Total (Indirect)									
TOTAL (Net Cost)									
IDC									
TOTAL COST(Generation									
portion)									
Note:									
(i) Original schedule of commissioning of the project to be given.									
ii) Reasons for time and cost over-run of the project.									
iii) Reasons clearly indicating as to why the costover run was not attributable to the									
corporation.									